

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.7 – IA/548(AHM)2024  
In  
C.P.(IB)/111(AHM)2022

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Shree Nakoda Impex  
V/s  
Fairdeal Multifilament Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 10/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant :Mr. Deep Bisht, Advocate  
For the Respondent :

**ORDER**

**IA/548(AHM)2024**

This is an application filed under Section 43 of the IB Code, 2016.

Learned counsel for the applicant/RP submits that this application has been filed without the addresses of Respondent Nos. 15, 18, 19 and 20. After, filing of this application the RP has received the addresses of Respondent Nos. 15, 19 & 20 and he intent to file revised Memo of Parties along with the complete addresses of the Respondents. Let be filed within a week by way of affidavit.

Re-list on 12.06.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**